

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 103
(IB)-3185/(ND)/2019

Under Section: 7 of IBC

In the matter of:

Punjab National Bank

....**Applicant**

Vs.

M/s World Wide Metal Pvt. Ltd.

....**Respondent**

Order delivered on 03.01.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Financial Creditor : Mr. Megh Apte, Mr. Rohit Anand Das,
Mr. Abhishek Jebraj, Advs.

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 16.01.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MUKESH